

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 4/ADP/2016

Sub: Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to transmission system being established by Alipurduar Transmission Limited.

Petitioner : Alipurduar Transmission Limited

Respondents : South Bihar Power Distribution Company Ltd. and others

Date of hearing : 23.2.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri Sakia Singh Chaudhuri, Advocate for the petitioner
Shri Ankit Prasoon, Advocate for the petitioner
Shri Sammer Sagar, Advocate for the petitioner
Shri Vivek Agarwal, RECTPCL

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed under Section 63 of the Electricity Act, 2003 for adoption of transmission charges in respect of Transmission System strengthening in Indian system for transfer of power from new HEPs in Bhutan on Build, Own, Operate and Maintain basis. Learned counsel further submitted that there is delay of more than two months on account of execution of the TSA and such delay entails time and cost overrun implications for the project. Learned counsel for the petitioner submitted that copy of the petition has already been served on the respondents and requested to issue notice to them.

2. After hearing the learned counsel for the petitioner, the Commission admitted the petition and directed to issue notice to the respondents.

3. The Commission directed the respondents to file their replies on affidavit by 8.3.2016 with an advance copy to the petitioner who may file its rejoinder, if any, by

14.3.2016. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing on 17.3.2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**